

ITEM NO.29

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 8831/2021

(Arising out of impugned final judgment and order dated 06-04-2021 in CRLA No. 2868/1983 passed by the High Court of Judicature at Allahabad)

KUDUSH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 72521/2021 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 72517/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
 IA No. 147530/2021 - EXEMPTION FROM FILING O.T.
 IA No. 72519/2021 - EXEMPTION FROM FILING O.T.
 IA No. 72514/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

Diary No(s). 23745/2021 (II)

Date : 02-09-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
 HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Salman Khurshid, Sr. Adv.
 Mr. Aadil Singh Boparai, Adv.
 Mr. Arpit Shukla, AOR
 Mr. Aman Khullar, Adv.
 Mr. Tushar Agarwal, Adv.

 Ms. Vibha Datta Makhija, Sr. Adv.
 Mr. Shariq Ahmed, Adv.
 Mr. Tariq Ahmed, Adv.
 Ms. Sampriti Bakshi, Adv.
 Mr. Praveen Gaur, Adv.
 Mr. Sunil Kumar Verma, AOR

For Respondent(s) Mr. Vinod Diwakar, Ld. AAG
 Mr. Shashank Shekhar Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Medical Superintendent of the Concerned Jail submit a report with regard to medical condition of the accused. The same shall be done within a period of two weeks from today.

List these matters after two weeks.

(SONIA GULATI)
SENIOR PERSONAL ASSISTANT

(ANJU KAPOOR)
COURT MASTER (NSH)